

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 817 of 96

Present : Hon'ble Mr. Justice R.N.Ray, Vice-Chairman

Hon'ble Mr. S.P.Singh, Administrative Member

DR. SHYAMSUNDAR CHOWBEY

VS

UNION OF INDIA & ORS.

For the applicant : Mr.K.Sarkar, counsel

For the respondents: Mr.S.N.Das, counsel

Heard on : 5.12.2000

Order on : 5.12.2000

O R D E R

R.N.Ray, V.C.

Heard both the counsels. Ld. counsel for the applicant submits that the applicant is a technical person and he had certain grievance regarding certain pay-scale and he has come before this Tribunal for redressal. Ld. counsel for the respondents is also present. It has been submitted before us that during the pendency of this OA the applicant has been given the pay scale as he was insisting upon the respondents, but it was not given retrospectively and was given w.e.f. 3.2.2000. It has been submitted that in the background of all these aspects, if the Court directs the applicant to file fresh representation agitating his grievances before the concerned authority and the Court directs the respondents to pass speaking-order there should not be any unnecessary delay. We appreciate the feelings of the applicant and have heard the ld. counsel for the respondents at length. The OA is therefore disposed of with a direction upon the applicant to file fresh representation to the respondent No.1 with a copy of the same to respondent No.2 by Speed-Post within 3 weeks and the respondent No.1 shall dispose of the same within 2 months from the date of receipt. <sup>and promptly communicate the decision</sup> No order as to costs.

DR. S.P.Singh

MEMBER(A)

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VICE-CHAIRMAN